

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of August, 2021 (through video conference)**  
**(23.8.2021 to 27.8.2021)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
24.8.2021 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	241/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-II for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	2.	485/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal STPS Stage-II (2x500 MW) for the period from 1.4.2019 to 31.3.2024
	3.	239/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-V for the period from COD(30.10.2015) to 31.3.2019 after the truing up exercise
	4.	415/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-V(1x500MW) for the period from 1.4.2019 to 31.3.2024.
	5.	372/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Kopili (Stage-II) Hydro Electric Plant (1 x 25 =25 MW) of North Eastern Electric Power Corporation Limited (NEEPCO LTD), Shillong
	6.	235/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Kopili Stage-II Hydro Electric Power Plant (1 x 25 MW = 25 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	7.	157/GT/2020	APCL	Petition for revision of tariff of Indira Gandhi Super Thermal Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	8.	489/GT/2020	APCL	Petition for approval of tariff of Indira Gandhi Super Thermal Power Station (3x500 MW) for the period from 1.4.2019 to 31.3.2024
	9.	72/GT/2021	BBMB	Petition for determination of tariff of Generating Stations operated and managed by Bhakra Beas Management Board (BBMB) for the control period 1.4.2019 to 31.03.2024
	10.	21/GT/2021	Udupi	Petition seeking truing up of tariff for the period 1.4.2014 to 31.03.2019 and for determination of tariff for the control period starting from 1.4.2019 to 31.3.2024.
27.8.2021 Friday At 10.30 A.M. Miscellaneous Petitions	1.	47/MP/2021	RUMSL	Petition under Section 79 (1) (c) and (d) read with Sections 61, 62 and other applicable provisions of the Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations,2010 for the modified application of the provisions of Regulation 7 of the sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks( On admission)
	2.	53/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the bills of the Petitioner by the Respondents ( On admission) .
	3.	54/MP/2021	BRPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC Limited (On admission).

4.	58/MP/2021	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Hydro Two Day Ahead Contracts, Hydro Green Term Ahead Contracts, Weekly Uniform Price Contracts and, Uniform Price Auction to Contracts in Term Ahead Market, Green Term Ahead Market as well as in Hydro Green Term Ahead Market at Power Exchange India Limited (On admission).
5.	169/MP/2021	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydropower Contracts in Green Term-Ahead Market (GTAM) at Indian Energy Exchange Ltd. to facilitate Hydropower Purchase Obligation (HPO) compliance of obligated entities(On admission).
6.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Limited.
7.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Order dated 15.1.2020 in Petition No. 63/MP/2019 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order.
8.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR WaroraEnergy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018.
9.	21/MP/2019	AREPRL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.01.2018 executed between the Petitioner and Respondent No. 1 FBTL; and further seeking extension of LTA operational time under the LTAAAs dated 22.09.2016 executed between Petitioner and Respondent No. 2, PGCIL on account of Change in Law as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018
10.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 04.03.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
11.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents herein for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioners 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra.

	12.	202/MP/2018	LAPL	Petition under Section 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No.1.
	13.	250/MP/2019 alongwith I.A.No.60/2021	GUVNL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for recall of the order dated 12th April, 2019 passed by the Commission in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two) dated 5.12.2018( Interlocutory application for urgent listing)
	14.	614/MP/2020 alongwith I.A.No.63/2021	APL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 seeking adjudication of disputes qua unilateral amendment of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited to supply power to Gujarat UrjaVikas Nigam Limited ( Interlocutory application seeking enforcement and compliance of this Commission's directions in Order dated 28.6.2021).

By order of the Commission  
Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
26.8.2021